

production is very small as compared to the demand. The items allowed under Open General Licence are given in Import & Export Policy, 1985-88 (Volume-I) - copy of which is available in the Parliament Library.

(c) Separate statistics for import under OGL are not maintained.

Indian Handlooms in serious difficulties in USA

4961. SHRI JAGANNATH PATNAIK : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether Government's attention is drawn to the news items in 'National Herald' of 5 June, 1985 stating that the decision of U. S Government to give 90 days grace period from May 31, 1985 under its earlier import norms for entry of Indian Handloom made-ups into U.S.A., has put Indian handlooms into serious difficulties;

(b) whether it is a fact that the India handloom made-up consignments worth rupees one hundred crores have been held up recently by US Custodians as a result of the new US ruling that handloom made-up involving use of machine for stitching cannot be considered cent per cent handloom and therefore the performance does not appears to be satisfactory; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEX-

TILES (SHRI CHANDRA SHEKHAR SINGH) : (a) Yes, Sir.

(b) and (c). The new ruling of the U.S. Government will not come into effect during the grace period which was operable upto 13th September, 1985, and has now been extended, at our intervention, for another period of 30 days ending September, 30, 1985.

Advisory Committee in Handloom Industry

4962. SHRI LAKSHMAN MALICK : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether Government have set up an Advisory Committee to suggest reservation of articles exclusively for the handloom industry ;

(b) if so, the details regarding its composition, terms of reference ; and

(c) the time by which its report is likely to be submitted to Government ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) Yes, Sir.

(b) The composition of the Committee and the terms of reference are given in the statement below.

(c) While no time limit has been fixed by Government, it is hoped that the committee will submit its recommendations before the end of this year.

Statement

Composition and terms of reference of the Advisory Committee set up under "The Handlooms (Reservation of Articles for Production) Act 1985"

1. Composition :

- | | |
|--|----------|
| 1. Development Commissioner (Handlooms) | Chairman |
| 2. Director, Indian Institute of Handloom Technology, Salem (Tamil Nadu) | Member |
| 3. Shri Gautam Vaghela, Director (Coordination) Weavers Service Centre, Bombay | Member |

4.	Shri S.C. Jain Deputy Director, Weavers Service Centre, Panipat	Member
5.	Director, South India Textile Research Association (SITRA), Coimbatore	Member
6.	Prof. S.P. Seetharaman, Indian Institute of Management, Ahmedabad	Member
7.	Secretary, Central Silk Board, Bangalore	Member
8.	Secretary, Handloom Export Promotion Council, Madras	Member
9.	Executive Director, National Institute of Design, Ahmedabad	Member
10.	Managing Director, National Textile Corporation, New Delhi	Member
11.	Special Officer, Tamil Nadu Handloom Weavers Cooperative Society Ltd. (COOPLEX) Madras	Member
12.	Director of Handlooms, Government of Karnataka, Bangalore.	Member
13.	Director of Handlooms, Government of Uttar Pradesh, Kanpur	Member
14.	Director of Handlooms, Government of Assam, Dispur	Member
15.	Director of Handlooms, Government of Jammu & Kashmir, Srinagar	Member
16.	Director of Handlooms & Textile Govt. of West Bengal, Calcutta	Member
17.	Textile Commissioner, Bombay	Member
18.	Joint Secretary, Department of Textiles, New Delhi	Member
19.	Shri S.P. Thakur, Organising Secretary, Bhatti Weavers' Cooperative Society, Kulu, Himachal Pradesh	Member
20.	Shri T R. Dewanger, Chairman, M.P. State Textile Corporation, Bhopal	Member
21.	Dr. Thomas, Chairman, Khadi & Village Industries Commission Bombay	Member
22.	Shri Rahamatull Ansari, Chairman, All India Handloom Fabrics Marketing Cooperative Society, Bombay	Member
23.	Shri Ranganayakulu, Chairman, Andhra Pradesh Handloom Weavers Cooperative Society Ltd, Hyderabad	Member
24.	Shri Idris Ansari, Bihar	Member
25.	Miss Helena Prehentupta, Ahmedabad	Member
26.	Dr. B.C. Mohanty, Bhubaneswar	Member
27.	Smt. Lotika Vardarajan, 13 A-B, Pandara Road, New Delhi	Member
28.	An Officer of Development Commissioner for Handlooms	Member Secretary

II. *Terms of Reference*

The Advisory Committee shall make recommendations to the Central Government regarding the article or class of articles to be reserved for exclusive production of handlooms. The guidelines for making such recommendations listing such articles or class of articles shall be as follows :—

- (a) the articles or class of articles which is being produced by handlooms for mass consumption ;
- (b) the article or class of articles which is being produced rationally by handlooms ;
- (c) the level of employment likely to be generated by the production of the article or class of articles referred to in class (a) or clause (b) exclusive by handlooms ;
- (d) the production of interest of persons engaged in the handloom industry and the need for the continued maintenance of the industry ; and
- (e) such other matters as the Advisory Committee may think fit.

**Purchase of beef tallow by
M/s. Hindustan Lever Limited**

4963. SHRI INDRAJIT GUPTA : Will the Minister of COMMERCE be pleased to state :

(a) whether any action has been taken against M/s. Hindustan Lever Limited in respect of purchasing of beef tallow in an unauthorised manner and misutilising it in the manufacture of their products ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) and (b). Investigations have been taken up and show cause notices have been issued to M/s.

Hindustan Lever Ltd. in respect of purchase of beef tallow imported unauthorisedly.

Rehabilitation Fund

4964. SHRI ANANTA PRASAD SETHI : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether Government have formulated the details of the scheme to create a Rehabilitation Fund for giving relief to the workers of the textile industry ;

(b) if so, what are the details ; and

(c) when the scheme is proposed to start operating ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) No, Sir.

(b) Does not arise.

(c) Efforts are being made to start the scheme as soon as possible.

Target Fixed for Powerlooms & Handlooms in the Seventh Five Year Plan

4965. SHRI LAKSHMAN MALLICK : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether Government have considered the appropriate targets in the Seventh Five Year Plan for powerlooms, handlooms and certain number of metres for mills ;

(b) whether there is any possibility in the handloom sector to generate additional employment ;

(c) if so, the details regarding its progress and the extent to which it has helped in removing unemployment ; and

(d) the present strength of persons State-wise employed and opportunities being created for part-time as well as on regular basis employment ?